

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**ITEM No. 103**

**IA No.- 1525/ND/2020 in IB- 100/ND/2019**

**IN THE MATTER OF:**

Deepali Designs and Exhibits Pvt. ... Applicant/Petitioner  
Ltd., Pico Event Marketing (India)  
Vs

Gillis Lockwood Heller ... Respondent

**Order under Section 9 of IBC.**

**Order delivered on 20.11.2020**

**Coram:**

**DR. DEEPTI MUKESH,  
HON'BLE MEMBER (JUDICIAL)**

**MS. SUMITA PURKAYASTHA,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :

For the Respondent :

**ORDER**

IA No. 1525/2020:

Application filed by Resolution Professional under Section 19(2) against the Ex.-Directors in February 2020. In the month of March due to lockdown declared because of Covid-19 Pandemic, the application remained suspended. Notice was issued. None appears for respondents.

In the meantime, the company was ordered to be liquidated on 22<sup>nd</sup> October 2020. The non-applicants respondents in this application were ordered to be proceeded ex-parte on 22<sup>nd</sup> October 2020. Today, this application is listed for hearing. None appears for respondents neither any documents are filed on record.

Learned Counsel for the applicant states that non-applicant respondents are representing Corporate Debtor in many of the proceedings before Hon'ble Delhi High Court and seeks the prayers mentioned in this application and request that the same be granted on urgent basis. Learned Counsel further states that in execution proceedings file by Resolution Professional, the Ex.-Directors who are respondents herein are submitting before the Court that they are authorized to represent the claim of the Corporate Debtor also alongwith other party. The CIRP order is passed on 23<sup>rd</sup> August 2019 and the moratorium under Section 14 is triggered. In view of the same, the management/ Directors and other Officers in charge of the Corporate Debtor are not entitled or empowered to represent the Corporate Debtor before any Authority. We allow this application in terms of prayers "a" "b" "c". The present respondent

No. 1 Gills Lockwood Heller respondents No. 2 Chung Chee Keong and respondent No. 3 Pico Hong Ltd. are injuncted from representing Corporate Debtor M/s Pico Events Marketing (India) Private Limited. and before any authority or to public in general. It is observed that in spite of the notice of this to the counsels who are representing these non-applicants/respondents before the Hon'ble Delhi High Court have not appeared before us. Hence, they are also directed to restrain from representing above name respodents No. 1 to 3 on behalf of Corporate Debtor. The non-compliance or defying this order will amount to contempt of Court. Prayer "b" and "c" shall also complied by non-applicant/ respondent at the earliest and all cooperation should be extended to the liquidator in order to complete the process as per law. Application is allowed and disposed of in terms of above order.

**Sd/-**

**SUMITA PURKAYASTHA  
MEMBER (T)**

**Sd/-**

**DR. DEEPTI MUKESH  
MEMBER (J)**